

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4332
ANSWERED ON:20.12.2011
ALLOTMENT OF SHOPS
Singh Shri Sushil Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Directorate of Estate (DoE) has allotted office accommodation/residential units to Kendriya Bhandar to run their shops;
- (b) whether the Cabinet Committee on Accommodation (CCA) in November, 2005 decided to get vacated the accommodation over a period of three years and to levy market rates of licence fee till the date of vacation of office/residential accommodation;
- (c) whether the Comptroller and Auditor General (C&AG) in its latest report has found serious mismanagement in the recovery of rent and compliance of CCA decision by the DoE;
- (d) the quantum of market rent due against Kendriya Bhandar at present and the action taken by DoE to recover the same without delay; and
- (e) the action taken by the DoE to comply with the decision of CCA?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Yes, Madam.

(c): No, Madam. Ministry of Urban Development has cancelled the allotment of units allotted to Kendriya Bhandar and raised demands from time to time at market rate from Kendriya Bhandar in compliance with the decision of Cabinet Committee on Accommodation (CCA).

(d): A sum of Rs. 5,34,72,978/- is due and a sum of Rs. 2,44,26,120/- has already been recovered from Kendriya Bhandar. Ministry of Urban Development has been pursuing the recovery consistently by issuing demand letters at market rate from time to time to Kendriya Bhandar.

(e): Action has been taken by Ministry of Urban Development as mentioned in para (c) above.